

(b) if so, the details thereof;

(c) the locations selected in Delhi for the purpose; and

(d) the time by which the scheme will be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) The State Governments have been advised to take up the establishment of 'Smriti Vans' in all villages and urban areas of the country. Here people can perpetuate the memory of the departed ones by planting trees which will act as live memorial. This would not only satisfy their desire to keep the memories fresh but also help in the national cause of 'greening' and maintaining the ecological balance as well as atmospheric equilibrium. Individuals or families who come forward to plant a tree in memory of their departed ones can easily contribute to the effort by giving a deposit at that time; the amount can be determined by the Local Body responsible for the plot of land. This would make it a self sustaining venture. The initiative for this purpose will have to be taken by the concerned State Government and/or Local Body for provision of land and maintenance as may be necessary. Technical advice and assistance as well as seedlings will have to be provided by the State Forest Department. The actual selection of site will be done by the Local Bodies in consultation with the local communities keeping in view their requirements and availability of land in the neighbourhood.

(c) and (d) In Delhi, Smriti Vans have been set up at a site located between Nizamuddin Railway Station and Mahatma Gandhi Marg, opposite the Nizamuddin Bridge, by the Municipal Corporation of Delhi and on a site between Mahatma Gandhi Road and Yamuna River, next to the Nizamuddin Bridge, by the Delhi Development Authority. Action to locate more sites is being taken by the Muni-

cipal Corporation of Delhi, Delhi Development Authority, New Delhi Municipal Committee and the Delhi Administration.

Physical Education Teachers in Kendriya Vidyalaya Sangathan and Delhi Administration Schools

4512. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT will be pleased to state:

(a) whether the Physical Education Teachers (PETs) of Kendriya Vidyalaya Sangathan are treated at par with the Physical Education Teachers of Delhi Administration Schools; and

(b) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Physical Education Teachers (PETs) are appointed in Kendriya Vidyalayas in the pay scale of Rs. 1400-40-1600-50-1650-EB- 50-1950-EB- 50-2250-EB- 50-2300-60-2600/- just as in Delhi Administration schools, but there are no posts of Post Graduate Teachers (PGTs) in Physical Education in Kendriya Vidyalayas as Physical Education is not taught as an elective in senior secondary classes in Kendriya Vidyalayas.

[Translation]

Industrial Units closed in Rajasthan

4513 Will the Minister of LABOUR be pleased to state:

(a) the names and the locations of the industrial units which are lying closed in Rajasthan;

(b) since when these are lying closed and the reasons therefor;

(c) the efforts made to revive them and the results achieved therefrom;

(d) the time by which these units are likely to be revived; and

(e) the number of employees and labourers rendered unemployed due to the closure of these units and the manner in which they are earning their livelihood?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a), (b) and (e) Based on available information, a statement showing the names of industrial units which were closed during the period from January 1989 to May 1991, the reasons for closure and the number of workers affected, is given below:

Under the Industrial Disputes Act, 1947 when an industrial undertaking is closed down, a workman who has been in continuous service for at least one year is entitled to notice of a stipulated period or pay for the period in lieu thereof and compensation at the rate of 15 days' wages for every year of continuous service or part thereof in excess of six months. The workman is also entitled to gratuity at the rate of 15 days' wages for every completed year of service, or part thereof in excess of six months, subject to completion of minimum qualifying service of five years, under

the Payment of Gratuity Act, 1972. The workman also receives the refund of his Provident Fund accumulations under the Employees' Provident Funds Scheme, 1952.

(c) and (d) Rehabilitation packages in respect of potentially viable sick industrial units are drawn up by the banks and financial institutions concerned on a case to case basis in terms of guidelines issued by the Reserve Bank of India. The banks and financial institutions periodically review the implementation of rehabilitation packages by the management of sick industrial units and initiate corrective action where necessary.

In respect of units coming within the purview of the Sick Industrial Companies (Special Provisions) Act, 1985, the Board for Industrial and Financial Reconstruction (BIFR) is empowered to take necessary action for determination and enforcement of remedial measures in respect of sick units.

The revival of units depends on various factors which also vary from unit to unit and it is therefore not possible to indicate a time frame for the purpose.

STATEMENT

(Provisional)

<i>Names and locations of industrial units under closure</i>	<i>Date of closure</i>	<i>No. of workers affected</i>	<i>Reason of closure</i>
1	2	3	4
Minerva Cinema, Jodhpur.	11-12-89	20	Others
Siva Textile Mills, Ajmer Road, Bhilwara.	14-6-90	40	Financial Stringency
M/s. Aribhant Textile, Sirohi Road (Pali).	16-8-90	26	Do.
M/s. K. B. Pharma, 22, Godown, Jaipur.	13-5-90	5	Others

1	2	3	4
Nemid Krishi Yantra Udyog, Bilwadi, Alwar.	23-7-90	41	Cause not known
Kalpa Taru Cinema, Shanti Nagar, Jodhpur.	12-1-90	21	Financial Stringency
Rock Drill (India) Pvt. Ltd., Jodhpur.	11-4-90	21	Lack of demand for Products (Accumulation Stock)
The Project Manager, Devpura Lead and Zinc Project of MES Ltd., Post-Mandal, Distt. Bhilwara.	23-4-91	81	Others
Kota Box Manufacturing Co., Kota.	1-2-91	29	Lack of demand for Products (Accumulation of Stock)

NOTE : The Statistics are based on the returns received in the Labour Bureau till the 8th July, 1991.

Population of Delhi

4514. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the population of Delhi is increasing due to the migration of people from neighbouring States;

(b) if so, the steps being taken to check this migration;

(c) the percentage of the original residents of Delhi in the population of Delhi; and

(d) the percentage of the people from various states in the population of Delhi, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The Regional Plan-2001 National Capital Region which came into force with effect from 23-1-1989, aims at containing the population of Delhi by 2001 A.D. by various measures including the development of ring towns and counter-magnets, development of regional infrastructure and decongestion of Delhi.

(c) No information on "Original residents" of Delhi was collected in the 1991 Census. However, 57.15% of persons enumerated in Delhi UT in 1981 had not reported any place outside Delhi Union Territory as their place of last residents.

(d) The percentage of migrants (based on last residence) to Delhi from each State/Union Territory in total migrants to Delhi from all States/UTs according to the 1981 Census is indicated in the statement below: